

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

114. IA/1550/2024 IN C.P. (IB)/350(MB)2022

IN THE MATTER OF

State bank of India

VS

Shri. Subhash Sharma

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Kunal Kanungo (VC)
For the Respondent:

ORDER

I.A. 1550/2024

The report filed by the RP is taken on record. The Ld. Counsel appearing for the RP submits that he shall be providing the copy of the report to the Petitioner and also to the Respondent. List the Company Petition on **10.05.2024 for further consideration.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)